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(2018) 05 CHH CK 0142 Chhattisgarh High Court

Case No: WPL No. 103 Of 2018

Salil Kumari APPELLANT

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Union Of India And Ors RESPONDENT

Date of Decision: May 15, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Sudeep Johri, Rajesh Kesharwani

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel appearing for the petitioner would submit that review application filed by the petitioner before the Assistant Labour Commissioner
- is pending consideration since 09.01.2012 and has not been decided till date, therefore, it be directed to be considered and decided expeditiously.
- 2. I have heard learned counsel for the petitioner.
- 3. The prayer appears to be fair and reasonable and is accordingly allowed.
- 4. Be that as it may, the said authority is directed to consider and dispose of the petitioner's review application after hearing the affected parties
- expeditiously, preferably within a period of three months from the date of receipt of certified copy of this order.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).